

[Shri Parag Chaliha]

12.30 hrs.

up making cultivation of the reason's main crop paddy impossible thereon, and on the other, large chunks of inhabited and cultivable land all along the two banks of the mighty river as also of its numerous tributaries almost annually eastern-up.

All flood control works so far have been mostly on *ad hoc* basis—permanent measures not being possible to be undertaken because of financial constraints. Even normal protective and flood-relief measures like repairing breaches (in bunds), constructing sluice-gate at vulnerable points all along the vast riverine tracts continue to go by default, due to pruning of the non-Plan allocations for the 7th Plan period for Assam under this head.

With the onsetting of the monsoons, the urgency of undertaking such protective works becomes more pronounced.

Resultant upon extensive erosion, besides other areas, a large populous area known as Deoghariya in Sibsargar (Assam), including an ancient Hindu temple, known as Ramkha Peeth, was recently swallowed by the Brahmbputra and a nearby muslim shrine, known as Hajrat Ajan Peer Sahib Dargah is facing a similar fate, if necessary protective measures are not immediately unertaken.

It is, therefore, to urge upon the Ministry of Water Resources to make available sufficient funds for works proposed by the Government of Assam so as to ensure that adequate protective mesasure are taken before it is too late.

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[English]

DEMANDS FOR GRANST 1987-88 —  
CONTD

Ministry of Home Affairs

MR. CHAIRMAN: The House will now take up discussion and voting on Demand Nos. 39 to 43 and 88 to 92 relating to the Ministry of Home Affairs for which 8 hours have been allotted.

Hon. Members present in the House whose cut motions to the Demands for Grants have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Those cut motions only will be treated as moved.

A list showing the serial numbers of cut motions moved will be put up on the Notice Board shortly. In case any member finds any discrepancy in the list he may kindly bring it to the notice of the Officer at the Table without delay.

Motion moved :

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of India to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1988, in respect of the heads of Demands entered in the second column thereof against Demands Nos. 39 to 43 and 88 to 92 relating to the Ministry of Home Affairs.”